

GOVERNMENT OF INDIA
MINISTRY OF PANCHAYATI RAJ
LOK SABHA
UNSTARRED QUESTION NO. 1900
TO BE ANSWERED ON 27.07.2017

Schemes to PRIs

† **1900.** SHRIMATI KAMLA DEVI PAATLE:

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) the details of the schemes being implemented to strengthen Panchayati Raj Institutions (PRIs);
- (b) the details of funds allocated/sanctioned and utilized for these schemes during the last two years and the current year, State-wise;
- (c) the steps taken/being taken by the Government to strengthen and to delegate more powers to Panchayati Raj Institutions; and
- (d) the extent to which the Panchayati Raj Institutions have been successful in achieving their set objectives?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ
(SHRI PARSHOTTAM RUPALA)

(a): During the current year, the scheme of Rashtriya Gram Swaraj Abhiyan (RGSA) is being implemented by Ministry of Panchayati Raj (MoPR) for strengthening of Panchayati Raj Institutions (PRIs) across the country. The Ministry is providing financial and technical support to PRIs under the scheme since 2016-17.

(b): Details of funds sanctioned and released to States and utilized thereof by States during the year 2015-16 under the erstwhile scheme of Rajiv Gandhi Panchayat Sashaktikaran Abhiyan (RGPSA) and during the 2016-17 and current year under component of RGSA /Capacity Building- Panchayat Sashaktikaran Abhiyan (CB-PSA), and Incentivisation of Panchayats (another component of RGSA) are given in Annexure-I and Annexure-II respectively.

(c) &(d): After incorporation of Part IX in the Constitution, the Panchayati Raj system has been institutionalized in the States where provisions of this Part are applicable. The Constitution recognizes Panchayats as institutions of self-government. Panchayat being 'Local Bodies' is a state subject mandated under Part IX and List II (State List) of Seventh Schedule (Article 246) of the Constitution of India. Article 243G of the Constitution allows discretion to State Legislature to endow the Panchayats with powers and authority to enable them to function as institutions of local self-governance. The extent to fulfilment of aspirations of citizens is dependent on the extent to which, funds, functions, and functionaries are devolved to the local bodies and the extent of their capacitating to fulfil these roles. The devolution of funds, functions and functionaries to the Panchayats to plan, implement and monitor schemes for economic development and social justice varies significantly among the States.

MoPR reviews the implementation of the provisions of Part IX of the Constitution from time to time through meetings and discussions with States. The Devolution Index Report commissioned by MoPR assesses the policy and legislative framework and outcomes of the State in respect of Panchayati Raj. MoPR has been taking several steps to strengthen the Panchayati Raj Institutions in the States and UTs covered under Part IX of the Constitution through providing financial and technical assistance under the scheme and programmes for capacity building of Panchayats to enable them to perform the devolved functions effectively and efficiently.

Annexure-I**Annexure referred to in reply to part (b) of the Lok Sabha Unstarred Question No. 1900 to be answered on 27/07/2017****Position regarding State-wise grants sanctioned/ released and utilized under RGPSA/ CB-PSA during 2015-16 to 2017-18 (as on 24th July 2017)**

(Amount Rs. in Cr.)

Name of the State/ UTs	2015-16			2016-17			2017-18	
	Grant Sanctioned	Grant released	Exp. Incurred	Grant Sanctioned	Grant released	Exp. Incurred	Grant Sanctioned	Grant released
Andhra Pradesh	21.04	12.5	12.5	91.61	91.61	28.43	90.74	35.98
Arunachal Pradesh	2.9	0	0	2.00	0.59	NA	-	-
Assam	39.48	17.08	17.08	55.29	49.08	16.43	-	-
Bihar	0	0	0	0	0	0	-	-
Chhattisgarh	29.68	14.64	13.42	42.62	42.62	38.23	38.82	13.80
Gujarat	10.36	0	0	66.76	33.38	NA	-	-
Haryana	21.81	0	0	30.39	11.37	NA	-	-
Himachal Pradesh	13.12	2.48	1.91	4.51	1.40	NA	-	-
Jammu & Kashmir	7.08	0	0	0	0	0	-	-
Jharkhand	23.89	9.49	9.49	60.79	20.9	17.23	67.66	30.16
Karnataka	77.76	32.71	18.45	58.81	15.08	NA	-	-
Kerala	10.55	0	0	23.53	8.55	5.41	26.50	10.11
Madhya Pradesh	41.63	10.8	10.8	86.21	55.45	40.11	-	-
Maharashtra	39.76	4.5	4.5	45.66	21.17	15.16	63.63	25.80
Manipur	10.8	5.4	5.4	10.02	9.82	4.81	-	-
Mizoram	0	0	0	12.95	9.22	7.64	11.72	4.28
Odisha	19.58	0	0	40.03	24.54	13.34	42.77	11.51
Punjab	2.69	2.69	2.69	19.38	11.00	11.00	8.26	4.13
Rajasthan	16.37	4.48	4.48	45.75	22.27	19.64	21.7	8.22
Sikkim	2.70	1.26	1.26	4.83	2.33	2.33	5.35	2.68
Tamil Nadu	18.26	8.96	8.96	55.48	27.32	16.94	53.7	26.72
Tripura	5.21	1.35	1.35	13.32	8.3	4.08	-	-
Telangana	35.78	13.13	13.13	47.26	43.38	14.48	-	-
Uttarakhand	9.53	3.09	3.09	27.45	13.21	8.01	-	-
Uttar Pradesh	70.54	11.00	11.00	118.59	39.87	29.7	125.84	52.57
West Bengal	37.13	9.91	9.91	45.2	21.86	14.73	55.57	20.66
Dadra	0	0	0	0	0	0	-	-
Daman	0	0	0	0	0	0	-	-
Goa	2.6	1.06	0.12	3.83	1.38	NA	-	-
Chandigarh	1.33	0.29	0	0	0	0	-	-
Lakshadweep	4.26	1.65	NA	0	0	0	-	-
Andaman	0	0	0	0.42	0.17	NA	13.60	6.75
Total	575.84	168.47	149.54	1012.69	585.87	307.70	625.86	253.37

* NA: Information not available (UC not submitted)

(-) The proposal in respect of these States has not been considered so far for the FY 2017-18.

Annexure referred to in reply to part (b) of the Lok Sabha Unstarred Question No.1900 to be answered on 27.07.2017

Position regarding State-wise grants released and expenditure incurred under Incentivization scheme of Panchayats (as on 24.07.2017)

(Rs. in crore)

Sl. No.	States/ UTs	Category of Award	2016-17		2017-18	
			Grant released	Exp. Incurred/ UC received	Grant released	Exp. Incurred/ UC received
1.	Andhra Pradesh	DDUPSP	2.01	2.01		
		NDRGGSP	0.10			
2.	Arunachal Pradesh	DDUPSP	-		0.05	
		NDRGGSP	-			
3.	Assam	DDUPSP	1.62			
		NDRGGSP	0.10	0.10		
4.	Bihar	DDUPSP	-			
		NDRGGSP	-			
5.	Chhattisgarh	DDUPSP	1.36	1.36		
		NDRGGSP	0.10			
6.	Goa	DDUPSP	-			
		NDRGGSP	-			
7.	Gujarat	DDUPSP	1.56			
		NDRGGSP	-			
8.	Haryana	DDUPSP	1.24			
		NDRGGSP	-			
9.	Himachal Pradesh	DDUPSP	-			
		NDRGGSP	-			
10.	Jammu & Kashmir	DDUPSP	-			
		NDRGGSP	-			
11.	Jharkhand	DDUPSP	-			
		NDRGGSP	-			
12.	Karnataka	DDUPSP	1.50	1.50		
		NDRGGSP	0.10	0.10		
13.	Kerala	DDUPSP	1.45		1.45	
		NDRGGSP	-			
14.	Madhya Pradesh	DDUPSP	2.58	-	2.22	-
		NDRGGSP	-	-	-	-
15.	Maharashtra	DDUPSP	2.19	-	-	-
		NDRGGSP	-	-	-	-
16.	Manipur	DDUPSP	0.20	0.20	-	-
		NDRGGSP	0.10	-	0.10	-
17.	Meghalaya	DDUPSP	-	-	-	-
		NDRGGSP	-	-	-	-
18.	Mizoram	DDUPSP	-	-	-	-
		NDRGGSP	-	-	-	-
19.	Nagaland	DDUPSP	-	-	-	-

Sl. No.	States/ UTs	Category of Award	2016-17		2017-18	
			Grant released	Exp. Incurred/ UC received	Grant released	Exp. Incurred/ UC received
		NDRGGSP	-	-	-	-
20.	Odisha	DDUPSP	-	-	-	-
		NDRGGSP	-	-	-	-
21.	Punjab	DDUPSP	1.52	-	1.39	-
		NDRGGSP	0.08	0.08	-	-
22.	Rajasthan	DDUPSP	1.52	-	-	-
		NDRGGSP	0.10	-	0.10	-
23.	Sikkim	DDUPSP	0.70	0.70	-	-
		NDRGGSP	0.10	-	-	-
24.	Tamil Nadu	DDUPSP	1.74	1.74	-	-
		NDRGGSP	0.10	-	-	-
25.	Telangana	DDUPSP	1.29	-	1.36	-
		NDRGGSP	0.10	-	0.10	-
26.	Tripura	DDUPSP	0.91	-	0.91	-
		NDRGGSP	0.10	-	0.10	-
27.	Uttarakhand	DDUPSP	1.26	-	1.23	-
		NDRGGSP	0.10	-	0.10	-
28.	Uttar Pradesh	DDUPSP	4.19	-	-	-
		NDRGGSP	-	-	-	-
29.	West Bengal	DDUPSP	1.90	-	1.90	-
		NDRGGSP	0.10	-	0.10	-
30.	Andman & Nicobar islands	DDUPSP	-	-	-	-
		NDRGGSP	-	-	-	-
31.	Chandigarh	DDUPSP	-	-	-	-
		NDRGGSP	-	-	-	-
32.	Dadra and Nagar Haveli	DDUPSP	-	-	-	-
		NDRGGSP	-	-	-	-
33.	Daman and Diu	DDUPSP	-	-	-	-
		NDRGGSP	-	-	-	-
34.	Lakshadweep	DDUPSP	-	-	-	-
		NDRGGSP	-	-	-	-
35.	Puducherry	DDUPSP	-	-	-	-
		NDRGGSP	-	-	-	-

1) Abbreviations :

- DDUPSP – Deen Dayal Upadhyay Panchayat Sashaktikaran Puraskar.
- NDRGGSP – Nanaji Deshmukh Rashtriya Gaurav Gram Sabha Puraskar.

2) * “Incentivization of Panchayats”, a component of RGSA has separate budgetary allocation.

3) Till 2015-16, funds under RGGSP (now NDRGGSP) were released under Media & Publicity Scheme.
